

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN
Original Application No.163 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion Suo-Moto based on the News item
Published in Telugu Eenadu Newspaper, Telangana Edition dated,
13.07.2021, under the caption "Indiscriminate Encroachment
Of Tanks and pond in Hyderabad Corporation and other Municipalities.

.....Applicant(s)

Versus

1. The Principal Secretary to Government of Telangana,
Department of Revenue, Hyd, Telangana

And 8 others.

..... Respondents

Report of LPC, HMDA (8th & 9th Respondents) in Hon'ble NGT O.A No.163 of 2021

It is to submit that the Hyderabad Metropolitan Region has large number of lakes and water bodies which are of critical importance for many reasons. Some of the important reasons are mentioned below:

- Recharging of ground water to meet various uses.
- To serve as lung spaces for the large urban population.
- For maintaining ecological balance.
- Maintain the unique character of Lake Eco System of the Region.
- For developing the foreshore areas as recreational Zones.

Therefore, in order to ensure Preservation and Protection of water bodies in HMDA area, the Government has constituted a Lake Protection Committee vide Go.Ms No.157 MA&UD Dept. dated 06.4.2010 in compliance of the orders of Hon'ble High Court in WP No.9386/2007, dt. 02.02.2010 for preservation and protection of Lakes in HMDA area.

The functions of the Lake Protection Committee(LPC) include the following

- Listing of all lakes in HMDA area
- FTL demarcation
- Protection of FTL area from Encroachment
- Taking of wide publicity and awareness campaign for protection of lakes etc.

For the purpose of fixing of lake boundaries and Preparation of DPR for conservation and protection of the prioritised lakes in HMDA area, HMDA has engaged M/s Aarvee Associates, Consultants vide Memo No 1292/HMDA/DEV/CE(E)/2013 dated 18/06/2013. The said consultant has to conduct field survey of each lake in coordination with Irrigation and Revenue officials.

The consultant after conducting field survey has to prepare FTL map and cadastral map of each lake and submit to HMDA.

The FTL maps will be forwarded to the concerned Irrigation officials for certification of correctness of the FTL maps prepared by the said Consultant. After receiving the certified FTL maps from Irrigation Dept., HMDA will issue a preliminary notification and place it in HMDA web site inviting objections and suggestions from the public.

The said preliminary notification and the Cadastral map prepared by the consultant, i.e the FTL map superimposed on Village map, will be forwarded to the concerned Collectors with a request to display them in the offices of Collector, RDO & Tahsildar and also to verify with revenue records and report the correctness of the survey numbers shown in the notified Cadastral maps.

After receiving the certified Cadastral Map and certified Revenue statement showing details of revenue Sy.Nos falling in FTL area and buffer zone area from the concerned Collectors and after the scrutinization by the Lake Protection Committee, the same will be finally notified and displayed on the website of HMDA.

The Details of lakes Notifications in HMDA area is as follows

Sl.No.	District	No. of Lakes	Preliminarily Notified	Finally Notified
1	Hyderabad	28	26	18
2	Ranga Reddy	1078	716	78
3	Medchal-Malkajgiri	620	461	97
4	Medak	589	233	4
5	Sanga Reddy	603	324	29
6	Siddipet	347	160	0
7	Yadadri-Bhongiri	267	219	0
TOTAL:		*3532	2139	226

* Total No. of Lakes are tentative and may vary.

The delay in issuing the preliminary and Final Notification is mainly on account of Certification of Cadastral map by the Revenue Officials concerned and reconciliation of area of FTL between Irrigation and Revenue Officials.

As such, to avoid delay in notification, vide G O .Ms.No.74 dt.24.04.2021 of MA& UD(I) Dept, Addl. Collectors of Local Bodies of (7) Districts falling under HMDA jurisdiction have been appointed as Nodal Officers and entrusted the responsibility of field work of Lake Protection Committee showing the lakes to the Consultant physically, resolving the discrepancies in FTL maps of Irrigation department and Revenue statements, co-ordinating and attending meetings convened by HMDA at all stages till final notification

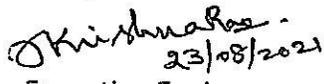
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It is to submit that, the HMDA as a Nodal Agency of LPC has so far conducted 18 LPC meetings with the stakeholders(LPC Members) and in the meetings the Chairman, LPC & Metropolitan Commissioner, HMDA has instructed the Members to protect the lakes from encroachments and take necessary action on the illegal encroachments with police protection and also instructed to constitute LPC in each district for protection of lakes encroachments at district level.

It is to submit that in 16th LPC meeting the Metropolitan Commissioner, HMDA and Chairmen, LPC advised the Concerned Collectors not to register the Lands and properties included in the FTL and buffer of the lakes notified ,under section 22(A) of registration act duly communicating the details of survey numbers and extent of the areas involved, and to publish the same in the District Gazette.

Further, whenever any complaint of any kind about water bodies is received, they are being forwarded either to the concerned District Collectors/ GHMC/ Local Authorities of Irrigation Department for taking immediate necessary action to protect the particular water body.

The LPC,HMDA, is taking all necessary action with coordination of all the departments concerned for completion of the FTL demarcation and Cadastral Mapping for notification and placing on the website for public domain so that the information of the water spread area is available to everyone and the lakes are protected from the encroachments.


23/08/2021
Executive Engineer
Lake Protection Committee
HMDA